

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3982

ANSWERED ON:26.08.2011

FOREST RIGHTS ACT

Jawale Shri Haribhau Madhav;Shetkar Shri Suresh Kumar

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether his Ministry has issued operational guidelines to the States under the Forest Rights Act, 2006;
- (b) if so, the details thereof; and
- (c) the implementation status thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a): Yes, Madam. The Ministry of Tribal Affairs has notified the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2008 on 1st January, 2008 for implementing the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

(b): The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2008 inter-alia lay down

(i) the functions/composition of the Gram Sabha, Sub-Divisional Level Committee, District Level Committee and the State Level Monitoring Committees constituted under the Act;

(ii) the procedure for filing, determination and verification of claims by the Gram Sabha;

(iii) the process of verifying claims by the Forest Rights Committee set up by the Gram Sabha;

(iv) the evidence to be submitted for determination of forest rights; and

(v) the procedure for filing petitions to Sub-Divisional Level Committee and the District Level Committee.

(c): As per the information available with the Ministry, the States have progressed in varying degrees in implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. As per the information collected from the State/ UT Governments, till 31st July, 2011, more than 31.45 lakh claims have been filed and more than 12.02 lakh titles have been distributed under the Act. More than 16 thousand titles were ready for distribution.